

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

378

C.P. No. 31 /2014

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th March, 2017, 10.30 A.M

Name of the Company	Rohinten Daddy Mazda. -Versus- The Property Company Limited & Ors		
Under Section	58/59		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. SANJIB KR. MALI, Adv. } For Respondents.
2. MR. DIBBANATH DEY, Adv. }

D. Dey, Adv.
30/03/2017.

1. Mr. Shuvavish Sengupta, Adv. } for the Petitioner
2. Ms. Sreya Basu Mallik, Adv. }
3. Mr. Soumik Sil, Adv. }

found fil
30/3/2017

30-03-2017 – CP No. 31/2014- IA-77/2016-IA-08/2017-IA-61/2017 – IA-114/2017 – Rohinten Daddy
Mazda Vs. The Property Co. Ltd.

ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent(s) are present.

The Ld. Lawyer appearing on behalf of the respondent submitted that they have preferred SLP against the impugned order dated 16-12-2016 of Hon'ble High Court at Calcutta and the matter is pending for filing counter affidavit and rejoinder.

The parties have submitted that the said matter will be listed tentatively by 13-04-2017. Hence, prayed for adjournment.

Heard. The prayer is allowed.

Fix the matter on 21-04-2017.

In view of the above, the IA No. 114/2017 is disposed of.

Sd/-
MANORAMA KUMARI
MEMBER(J)